

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE GOPINATH.P.

TUESDAY, THE 12TH DAY OF MAY,2020/22ND VAISAKHA, 1942

W.P(C) NO.9856 OF 2020

PETITIONER:

MUHAMMED BASHEER
S/O. MUHAMMED,
AGED 57 YEARS KURUPPATH HOUSE VENMANAD,
PAVARATTY P.O. THRISSUR-680 507.

BY. ADVS. SRI.K.I. SAGEER IBRAHIM
SRI.ABHILASH P.T.

RESPONDENTS:

1. STATE OF KERALA, REPRESENTED BY ITS
PRINCIPAL SECRETARY TO GOVERNMENT,
DEPARTMENT OF REVENUE, GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM - 695 001.
2. THE TAHASILDAR, CHAVAKKAD,
VANJIKADAVU ROAD, CHAVAKKAD, PIN-680506.
3. THE VILLAGE OFFICER, VENMANAD VILLAGE,
THRISSUR DISTRICT PIN- 680507
4. PAVARATTY GRAMA PANCHAYATH,
REPRESENTED BY ITS SECRETARY,
PAVARATTY P.O., THRISSUR, PIN- 680 507.
5. THE SECRETARY, PAVARATTY GRAMA PANCHAYATH,
PAVARATTY P.O., THRISSUR, PIN- 680 507.

BY GOVERNMENT PLEADER SRI.K.P.HARISH

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 12.05.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

Admit.

2. The learned Government Pleader takes notice for R1 to R3. Issue notice by speed post to R4 and R5. The petitioner shall also endeavour to serve notice on R5 through email.

3. There shall be an interim order staying Exts.P3 and P6 for a period of two weeks.

Post immediately after service of notice.

**GOPINATH P.
JUDGE**

APPENDIX

PETITIONER'S EXHIBITS:

EXT. P1: TRUE COPY OF THE TITLE DEED BEARING NO. 2594/1994 DATED 25.11.1994 REGISTERED IN THE OFFICE OF SUB REGISTRY, MULLASSERY.

EXT. P2: TRUE COPY OF THE TAX PAID RECEIPT BEARING NO. 58 DATED 28.11.1994 ISSUED BY THE 3RD RESPONDENT.

EXT. P3: TRUE COPY OF THE NOTICE BEARING NO. A1-2018/19 DATED 13.04.2020 ISSUED BY THE 4TH RESPONDENT.

EXT. P4: TRUE COPY OF THE OBJECTION/ REPRESENTATION DATED 30.04.2020 SUBMITTED BY THE PETITIONER BEFORE THE 4TH RESPONDENT

EXT. P5: TRUE COPY OF THE RECEIPT NO. 1689 DATED 30.04.2020 ISSUED BY THE 4TH RESPONDENT PANCHAYATH WITH RESPECT TO THE OBJECTION SUBMITTED BY THE PETITIONER.

EXT. P6: TRUE COPY OF THE NOTICE BEARING NO. A1-1640/2020 ISSUED BY THE 4TH RESPONDENT DATED 05.05.2020 REITERATING THE SAME VERSION IN THE EXT. P3 NOTICE.